

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

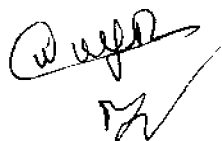
**CP NO. 66/Chd/2016**

M/s Hind Inns and Hotels Ltd. & Anr.

...Petitioners.

Present: Ms. Riya Bansal, Advocate for petitioners.  
Mr. Satya Pal Singh, Asstt. Registrar of Companies, Chandigarh.  
Mr. Alok Kumar Jain, Advocates for depositors at Sr. No 75, 76, 111, 208 and 270 of Annexure IX.  
Mr. Nitin Jain, Advocate for depositors at Sr.No.220,281 and 299 of Annexure-IX.  
Mr.Manjit Singh Bhatia, depositor in person at Sr. No. 251 of Annexure IX.  
Ms. Surinder Kaur, depositor in person at Sr. No. 253 of Anne- IX.  
Ms. Surinder Talwar , depositor in person at Sr. No. 179 of Annexure IX.  
Ms. Renu Agnihotri, depositor in person at Sr. No. 305, 313 and 502 of Annexure IX.  
Ms. Namrata Sharma, depositor in person at Sr. No. 630 of Annexure IX.  
Mr. Sanjay Kalia, depositor in person at Sr. No. 631 of Annex- IX.  
Ms.Rajni Sharma, depositor in person at Sr.No.171 of Annex- IX.  
Ms. Krishanjit Kaur, depositor in person at Sr. No. 72, 177, 70, 326, 331, 339, 317 and 318 of Annexure IX.  
Mr. Harmeet Singh, depositor in person at Sr. No.323 of Anne- IX.  
Ms. Shashi Soni, depositor in person at Sr. No. 71, 77, 78, 255 and 298 of Annexure IX.

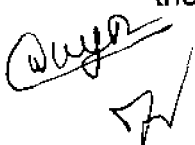
Learned counsel for the petitioners submits that no rejoinder to the rest of the objections is to be filed and rejoinder already filed to the objections of some of the objectors represented by Shri Alok Kumar Jain, Advocate may be considered in respect of rest of the objections. Learned counsel for the petitioners also submits that she has prepared a list of the amount of fixed deposits relating to number and the amount of fixed deposits in respect of the depositors of different ages as observed in the order dated 17.01.2017 but the same has to be duly attested by the Managing Director of the company with affidavit. Let the same be filed at least two days before the date fixed with



advance copy to the other side. There is also a written request from Ms. Eshna Kumar, Advocate for some of the depositors for adjournment. Having heard learned counsel for the parties the petitioners are directed to supply the following statements/ documents:-

1. Rent agreement of letting out the portion of the property of M/s Hind Motors (Scooter Division) and others.
2. The detailed list of the properties of the company as well as that of directors of the petitioners' company (P-1 and P-2) and the proprietorship concerns of the Directors and their spouses and to state clearly what nature of charge has been created by the company.
3. Copies of notice under Section 13(2), 13(4) and 14 of SARFAESI Act, 2002, if any, issued by the bank from where loans were taken by the petitioners.
4. The documents in proof of the fact that the bank has taken possession of the properties of petitioners and, if so, the particulars of such property of the company.
5. Rent Agreement executed with Carnation Hotels Pvt. Ltd.

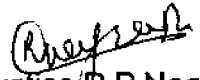
The affidavit of the Managing Director shall also state the outstanding bank loans to be paid up to 31.03.2016 in respect of both the petitioners. Let the same be filed at least two days before the next date i.e. 13.02.2017 with advance copy to the other side. Failing to comply with the aforesaid directions, the Managing Director would appear in person. In case the compliance is made the authorised representative of the company

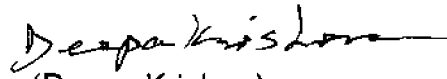
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conversant with the affairs of the company would also appear in person to clarify the relevant points.

List the matter for 13.02.2017 for arguments and if the arguments are not concluded it will be listed for 16.02.2017 for rest of the arguments.

By the next date petitioners would also examine the representations received from the depositor(s) who are suffering from serious ailments and also file list of other depositors, who have already died, in compliance of the previous order.

  
(Justice R P Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 31, 2017  
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